

adjustment of quotas. On the last-noted subject the resolution directed the Executive Directors to consider the question of adjusting the quotas and to submit an appropriate proposal to the Board of Governors at an early date;

(b) Since the question of adjustment of quotas is still to be studied by the Executive Directors it is yet premature to say what India's share would be out of any increase in quotas; and

(c) No, Sir. However, the Managing Director of the International Monetary Fund, in his opening statement referred to the heavy strain on developing economies resulting from the very large debt service payments due from them. The Indian statement supported the thesis that action should be taken to ameliorate such debt service strain.

Nagarjunasagar Project

*519. **Shri P. Venkatasubbalah:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government propose to take over Nagarjunasagar Project as a Central Project;

(b) whether State Government have asked for additional financial assistance for the current year and for the remaining period of the Third Plan for speedy completion of the project; and

(c) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No, Sir.

(b) Yes, Sir.

(c) The State Government have been asked to go ahead with the Project on the basis that an additional assistance of Rs. 4 crores will be provided in 1964-65. The additional requirements for 1965-66 will be considered during the ensuing Annual Plan discussions with the State.

Cholera

Shri Rameshwar Tantia:
Shri B. P. Yadava:
Shri Dhaon:
Shri Bishanchander Seth:
Shri P. C. Borooah:
*520. Shri P. B. Chakraverti:
Shri Shree Narayan Das:
Shri Onkar Lal Berwa:
Shri Veerappa:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that her Ministry has issued a circular to all the States regarding the possible outbreak of cholera in view of the high incidence at some places;

(b) whether it is also a fact that the Centre has offered technical and other help in the prevention of the disease; and

(c) how many States were affected and in how many States Centre has assisted; and

(d) what other measures were taken by the States as well as the Centre to prevent the out-break of cholera?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir.

(b) Yes, Sir.

(c) The following States reported large out-break of cholera during the period January, 1964 to August, 1964:-

1. Andhra Pradesh.
2. Madras.
3. Maharashtra.
4. Mysore.
5. West Bengal.

The States of Maharashtra and Gujarat have been helped by the Centre with the supply of cholera vaccine and medicines, etc. on their request. The Central Government did not receive any such request from other States.

(d) The measure taken by the States included notification of the disease, anti-cholera inoculations, early treatment and segregation of the

cases, improvement of sanitation, disinfection of excreta, antily measures, special masures in the areas where cholera occurred every year, chlorination of drinking water, use of disinfectants and sulphaguanidine, promulgation of Epidemic Disease Act and special anti-epidemic measures during fairs and festivals.

So far as the Central Government is concerned, an Epidemiological team from the All India Institute of Hygiene and Public Health, Calcutta had been deputed to Gujarat and Maharashtra to investigate the outbreak of cholera in these States and to give necessary technical guidance.

Investigation into the Affairs of Companies

*521. Shri Yashpal Singh: Will the Minister of Finance be pleased to state:

(a) the number of cases in which investigation were ordered by Government under sections 235, 237, 247 and 249 of the Companies Act and which are pending for more than three years;

(b) the main reasons for this; and

(c) the specific steps being taken to see that investigation does not take more than one year.

The Minister of Planning (Shri B. R. Bhagat): (a) None, Sir. However, one case of investigation under section 138(iv) of the Indian Companies Act 1913 which corresponds to section 235(c) of the Companies Act, 1956, is pending for over three years.

(b) Non-co-operative and dilatory tactics employed by the management in relation to the investigation.

(c) Legislative steps are being taken to enlarge the powers of the Inspectors. It is hoped with these amendments, the Government decision already taken that as far as possible only Departmental Officers would be appointed Inspectors and the constitution of the Company Law

Tribunal, would lead to an improvement in the position.

Chit Fund Companies in Delhi

Shri P. C. Borooah:
 Shri Bishanchander Seth:
 Shri Rameshwar Tania:
 Shri R. P. Yadava:
 Shri Dhaon:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shrimati Savitri Nigam:
 Shri Subodh Hansda:
 Shri Vishram Prasad:
 *522. Shri Jagdev Singh Siddhanti:
 Shri Yashpal Singh:
 Shri Prakash Vir Shastri:
 Shri Mohan Swarup:
 Shri Onkar Lal Berwa:
 Shri Balgovind Verma:
 Shri P. K. Deo:
 Shri Shiv Charan Gupta:
 Shri E. Madhusudan Rao:
 Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) whether following numerous complaints of malpractices in the operation of various Chit-funds in Delhi, the Madras Chit Funds Act, 1961 has been extended to the Union Territory of Delhi to deal with the complaints effectively; and

(b) if so, how many prosecutions have been launched under the Act in Delhi and in how many cases the persons concerned have been found guilty and convicted?

The Minister of Planning (Shri B. R. Bhagat): (a) Yes.

(b) No occasion has so far arisen for launching any prosecution under the Madras Chit Funds Act, 1961 as extended to the Union Territory of Delhi. Twelve cases have, however, been registered by the police authorities, on account of criminal breach of trust or other offences under the Indian Penal Code, after an investigation of the Complaints received between the 1st January, 1964 and the 31st August, 1964. The proceedings in respect of these 12 cases have not yet been completed. About 110 cases